

due to explosions, fires and other accidents in the cracker factories licensed by the Department of Explosives are as below :

Year	No. of persons killed in accidents
1992-93	24
1993-94	3
1994-95	23
1995-96	Nil
(1-4-95 to 31-7-95)	

(b) The safety regulations prescribed in the Explosives Rules, 1983, are considered adequate and there is no proposal at this stage to modify the rules further.

(c) The officers of the Department of Explosives inspect the factories licensed by them regularly to ensure observance of the safety precautions prescribed in the rules. Clear guide lines have been issued regarding layout, design and construction of the cracker manufacturing factories. Regular meetings are held with fireworks industry to ensure observance of safety regulations in the manufacturing units.

INTEGRATED RURAL ENERGY DEVELOPMENT AGENCY

2037. Shri Dattatraya Bandaru :
Shri Amar Pal Singh :

Will the Prime Minister be pleased to state :

(a) whether the Asian Development Bank has agreed to give loan to the Integrated Rural Energy Development Agency for renewable energy projects in the country;

(b) if so, the details thereof including the amount of loan; and

(c) the details of the projects on which the loan amount is proposed to be spent, location-wise ?

The Minister of State in the Ministry of Non-Conventional Energy Sources and Minister of State in the Ministry of Agriculture (Shri S. Krishna Kumar) : (a) to (c) The Asian Development Bank is considering sanctioning a loan of about US \$ 150 million to the Indian Renewable Energy Development Agency for assisting specific renewable energy projects to be implemented in the country.

The tentative sectoral break-up of the proposed loan is as under :

	(US \$ in million)
1. Bagasse based co-generation	65
2. Wind Energy Development	60
3. Bio-methanation	20
4. Solar Thermal	5
Total	150

The proposed loan will attract a rate of interest of about 7% per annum and will be for a period of 25 years including a grace period of 5 years.

The loan will be sanctioned to projects pertaining to the four sectors mentioned above. No location-wise targets have been fixed and these will depend upon the locations, which the promoters will select for their projects.

MODERN HOSPITALS

2038. Shri K. G. Shivappa : Will the Minister of Health and Family Welfare be pleased to state :

(a) whether several oil producing countries have provided assistance for construction of a modern hospital at Raichur in Karnataka;

(b) if so, the details thereof;

(c) the assistance received so far from these countries and the share of Union Government in this project; and

(d) the progress made so far in the construction of this hospital ?

The Minister of State in the Ministry of Health and Family Welfare (Dr. C. Silvera) : (a) to (d) The information is being collected and will be laid on the Table of the House.

HOMOEOPATHY RESEARCH CENTRES

2039. Shrimati Krishnendra Kaur (Deepa) :
Shrimati Mahendra Kumari :

Will the Minister of Health and Family Welfare be pleased to state :

(a) whether the Government propose to set up new Homoeopathy Research Centres in the country;

(b) if so, the details thereof; and

(c) the estimated cost for setting up these Centres ?

The Minister of State in the Ministry of Health and Family Welfare (Dr. C. Silvera) : (a) and (b) The Government has no proposal to set up new Homoeopathy Research Centres at present.

(c) Does not arise.

MINI/MICRO HYDEL PROJECTS

2040. Shri Sobhanadreeswara Rao Vadde : Will the Prime Minister be pleased to state :

(a) whether there is any proposal to provide financial assistance to mini and micro hydro-power projects in various States;

(b) if so, whether State Governments have sent the details of such projects to Union Government for financial assistance during 1994-95; and

(c) if so, the State-wise projects which have been provided financial assistance during 1994-95 and the names of the projects for which financial assistance is likely to be provided during the current year ?

The Minister of State in the Ministry of Non-Conventional Energy Sources and Minister of State in the Ministry of Agriculture (Shri S. Krishna Kumar) :

(a) Small hydro projects upto 3 MW capacity are being provided financial incentives under the Small Hydro power development programme of the Ministry of Non-Conventional Energy Sources.

(b) 29 Small Hydro Power proposals were received from various States for providing financial assistance during 1994-95 under the Ministry's Capital Subsidy Scheme.

(c) After examining the techno-economic viability of these proposals, 20 proposals have been sanctioned under the capital subsidy scheme. The details of the projects sanctioned during the year 1994-95 are given in the enclosed statement. The submission of the proposals from different States and their sanctioning is and on-going process and the proposals for subsidy are approved subject to fulfilment of various conditions, techno-economic viability as also availability of funds.

Statement

Details of the Proposals Sanctioned During the Year 1994-95

Sl. No.	Name of State/ Project	Agency	Unit Size (kW)	Amount Released During 94-95 (Rs. In Lakhs)
1	2	3	4	5
Himachal Pradesh				
1.	Gumma	HPSEB	2x1500	54.000
	Sub Total :			<u>54.000</u>
Tamilnadu				
2.	Mukurthy	TNEB	2x350	11.340
3.	Thirumurthy	TNEB	3x650	13.160
4.	Perunchani	TNEB	2x650	8.775
5.	Aliyar	TNEB	2x1250	16.870
	Sub Total :			<u>50.145</u>
Madhya Pradesh				
6.	Barna	MPEB	2x750	10.125
7.	Birsingh Pur	MPEB	2x1100	14.850
8.	Korba Et. II	MPEB	1x1000	6.250
9.	Asan Fall	MPEB	1x2700	20.250
10.	Kolar	MPEB	1x1500 + 1 x 500	13.500
	Sub Total :			<u>64.975</u>
Bihar				
11.	Neterhat	BSHPC	1x50	—
12.	Sadani	BSHPC	2x500	—
13.	Lower Ghaghari	BSHPC	2x200	—
	Sub Total :			<u>—</u>
West Bengal				
14.	Rongmook and Cedars	WBREDA	4x125	32.400
15.	Mungpoo Rambhi Khola	WBREDA	4x500	24.190
16.	Mungpoo Khali Khola	WBREDA	4x750	29.500
	Sub Total :			<u>86.090</u>

1	2	3	4	5
Manipur				
17.	Singda	I/Deptt.	3x250	10.224
18.	Maklang	MESPDE	3x500	— in principle approval
Sub Total :				10.224
Meghalaya				
19.	Gahwang	MNREDA	2x50	2.250
20.	Rongap	MNREDA	2x50	2.000
Sub Total :				4.250
Grand Total :				269.684

COMPANY LAW BORAD

2041. Shri Mohan Rawale : Will the Prime Minister be pleased to state :

(a) whether the Company Law Board is the guardian of the Company Act and ensure the implementation of the provisions of the Act;

(b) whether the Company Law Board has the power to enforce its own orders;

(c) if so, the details thereof;

(d) whether the Board can initiate action against a company for contempt of court;

(e) whether the Government propose to provide more powers to the Company Law Board;

(f) if so, the details thereof; and

(g) if not, the reasons therefor ?

The Minister of State in the Ministry of Law, Justice and Company Affairs (Shri H. R. Bhardwaj) : (a) Company Law Board only ensures the implementation of some of the provisions of the Companies Act, 1956.

(b) and (c) Company Law Board has the power to enforce its own Orders as provided under Section 634A of the Act.

(d) No, Sir.

(e) No, Sir.

(f) Does not arise.

(g) The powers already available to the Company Law Board are considered to be adequate for its working.

[Translation]

Wind Mills

2042. Shri Balraj Passi : Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 326 on April 26, 1995 and state :

(a) the reasons for which there is no any sampling scheme in Uttar Pradesh ;

(b) whether the Government propose to formulate special schemes for hilly areas of Uttar Pradesh ; and

(c) the particulars of the projects under which these hilly areas are covered, locality-wise ?

The Minister of State in the Ministry of Non-Conventional Energy Sources and Minister of State in the Ministry of Agriculture (Shri S. Krishna Kumar) :

(a) Ministry of Non-Conventional Energy Sources has taken up wind resource assessment programme covering 25 States/UTs including the State of Uttar Pradesh. Thirty wind mapping stations were set up in the State to collect initial wind data. Based on Data collected from these wind mapping stations, nine wind monitoring stations have been set up at potential sites. Regular wind data is being collected from these stations.

(b) and (c) Under the wind resources assessment programme, it is now proposed to take up precise studies, all over the country, including hilly areas of Uttar Pradesh, to locate potential sites for tapping wind energy.

PUBLIC/PRIVATE SECTOR CLOSED FACTORIES

2043. Shri Krishan Dutt Sultanpuri : Will the Minister of Industry be pleased to state:

(a) the number of factories in public and private sector lying closed;

(b) the number of public sector factories in which the Government have to pay salaries due to non-availability of raw material; and

(c) the number of persons to whom the salary is being paid every month ?

The Minister of State in the Ministry of Industry (Department of Industrial Development and Department of Heavy Industry) (Shrimati Krishna Sahl) : (a) The number of factories in private and public sector closed